

1	2	3	4	5	6
चमड़े के जूते आदि					
राजनो एकापोर्ट, मास्को	24.08	4.37	2.11	---	---
गुलमेक, कनाडा	---	1.55	---	---	---
चमड़े का सामान					
एफ. ए. हिल्लेवरकेट प. जर्नी	0.62	---	---	---	---
डी. ई. आर्. ई. ए., मेक्स स्टोहर, प. जर्नी	---	---	0.60	---	---
सीसिको इंटरनेशनल कार्पो., सं. रा. अमरीका	---	---	---	0.90	---
साधित खाद्य					
नेशनल कॉ. फॉर फारेन ट्रेड, अदन	---	---	3.16	---	---
पेंट ब्रश					
सोजुजपुशमिना, मास्को	---	---	---	0.08	---

टिप्पणी - ये आंशिक निपटायें गए तथा भुगतान किए गए दावों के हैं और इनमें वे दावे शामिल नहीं हैं जिन्हें निपटारा जा रहा है

मैसर्स सहारा सेविंग एंड फाइनेंस प्राइवेट लिमिटेड गोरखपुर, द्वारा की गई तथा कथित अनियमिततायें ।

3148. श्री निहाल सिंह : क्या वित्त मंत्री यह बताने की क्षमता करेंगे कि :

(क) क्या सरकार ने मैसर्स सहारा सेविंग एंड फाइनेंस प्राइवेट लिमिटेड सिनेमा रोड, गोरखपुर (उत्तर प्रदेश) की गति-विधियों के बारे में जांच करवाई है ;

(ख) यदि हां, तो कम्पनी का कुल वर्तमान पूंजी निवेश कितना है और इसकी कुल सदस्य संख्या कितनी है ;

(ग) क्या सरकार ने कम्पनी द्वारा की जा रही अनियमितताओं के बारे में कोई जांच करवाई है ; और

(घ) यदि हां, तो इसके क्या निष्कर्ष निकले ?

वित्त मंत्रालय में उप मंत्री (श्री जनार्दन पुजारी) . (क) से (घ). रिजर्व बैंक के अनुसार यह कम्पनी इनामी चिट कारबार का संचालन कर रही थी जिस पर इनामी चिट और धन परिचालन स्कीम (पाबन्दी) अधिनियम, 1978 के अधीन पाबन्दी लगा दी गई है । इस अधिनियम के उपबन्धों को लागू करने की शक्तियां सम्बन्धित राज्य सरकार के पास हैं। इनामी चिट स्कीमों के सम्बन्ध में, कम्पनी ने अपना परिसमापन कार्यक्रम राज्य सरकार को भेज दिया है जिस पर राज्य सरकार द्वारा आगे कार्यवाही की जा रही है । किन्तु राज्य सरकार के

अनुसार, कम्पनी द्वारा हाल में विज्ञापित स्कीमें, उक्त पाबन्दी अधिनियम के अन्तर्गत आपत्तिजनक नहीं है।

इस कम्पनी की 30-9-1979 की स्थिति के सबसे हाल के उपलब्ध तुलन-पत्र के मुताबिक कम्पनी की प्रदत्त पूंजी 11,000 रु० थी। कम्पनी द्वारा, उत्तर प्रदेश सरकार को भेजे गए परिसमापन कार्यक्रम के साथ संलग्न विवरण के मुताबिक, सितम्बर, 1980 में पंजीकृत और वास्तविक अभिदाताओं की संख्या 10,353-थी।

I.R.D. Programme and assistance available thereunder

3149. SHRI G. NARSIMHA REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the fact that there was lack of awareness in the rural areas about I.R.D. Programme and the assistance available thereunder;

(b) whether it is also a fact that despite instructions issued by the Reserve Bank of India some bank managers in the rural area, demand security for advancing a loan of Rs. 5000/-;

(c) if so, whether Government have made an indepth assessment to find out where and how the I.R.D. Programme is not able to make as much progress as is intended and if so, the findings thereof; and

(d) the steps taken to publicise and remove the financial obstacles mentioned in (a) and (b) above?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to

(d) The Integrated Rural Development Programme is being implemented by the concerned State level institutions in close coordination with the public sector banks and other financial institutions providing credit in rural areas. Banks on their part have also been strengthening their infrastructure with a view to support

the implementation of the programme as widely as possible. In the year 1980-81, the bank credit mobilised for the Programme was Rs. 124 crores as compared to Rs. 85 crores in the preceding year. The Reserve bank of India has also given clear instructions to the banks that in respect of loans up to the cost of the economic unit, or Rs. 5000/-, whichever is less, for agriculture and allied activities, the only security to be taken is the assets to be created, or the crop to be raised, with the loan. The banks are required to strictly adhere to this and to ensure that there are no complaints in regard to follow up on these instructions. The implementation of the Programme was reviewed in a meeting convened on 21-11-1981 under the chairmanship of Governor, Reserve Bank of India, which was attended to by the Chief executives of the banks and the chief secretaries of the States. The main issues identified in the meeting which required attention in this context on the part of the banks and the State Govts. are indicated in the Annexure. The Reserve Bank of India has since issued revised detailed instructions to banks to ensure their effective participation in the implementation of the Programme.

Statement

(a) The net work of the bank branches, including the Regional Rural Banks, has to be extended to provide further Banking facilities in the rural and semi-urban areas.

(b) Administrative and procedural arrangements have to be devised to bring about better coordination between the banks and the district rural development agency. The District Consultative Committees should be in a position to bring about closer coordination between the State agencies and the banks. There should be regular monitoring and review of performance for which data should be available within a reasonable period.